

**NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

IN RE:

Original Application No. 530 of 2023

Anuj Kumar

... Applicant

Versus

State of Uttarakhand & Ors.

... Respondents

WITH

Original Application No. 495/2023

WITH

Original Application No. 369/2024

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Respondents

Delhi

Dated: 13.05.2025



**Manish Jain & Vikash Kumar Verma**  
**Advocates for Respondents**  
**Chamber No. 222, Civil Side**  
**Tis Hazari Courts, Delhi - 110054**  
**Email: [manish.bk09@gmail.com](mailto:manish.bk09@gmail.com)**  
**9911092646, 7042983890**

**BEFORE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI**

Original Application No. 530 of 2023

Anuj Kumar ... Applicant  
Versus

State of Uttarakhand & Ors. ... Respondents

WITH

Original Application No. 495/2023

Mohd Amjad & Ors ... Applicant  
Versus

State of Uttar Pradesh & Ors. ... Respondents

WITH

Original Application No. 369/2024

Monika (Sarpanch) ... Applicant  
Versus

State of Uttarakhand & Ors. ... Respondents

**REPLY AFFIDAVIT AS PER ORDER DATED 12.02.2025  
ON BEHALF OF RESPONDENT NO. 7 & 8**

Most respectfully showeth:

1. That the sugar cane crushing session 2024-25 has been over on 14.04.2025.
2. That the answering respondents complied all 24 recommendations made by CPCB in report dated 22.07.2024 and have filed final Compliance status Report on 04.02.2025.

3. During the hearing on 12.02.2025 Hon'ble Tribunal after perusal of point 8 of Chart and para 9 of reply dated 04.02.2025 and enquired that when unit is following ZLD norms in Unit than *“where from they are supplying the treated water to the farmer and if the treated water is meeting the prescribed standard for irrigation.”* and *“Respondents No. 7 & 8 are also required to disclose if the Sulphur Recovery System (SRS) has been installed and if yes, the efficacy of its working.”*
4. It is humbly submitted that Respondents have two separate units in same premises i.e. Sugar unit and Distillery unit. **Serial No. 8 in the chart refers to Distillery unit** and **Para 9 refers to Sugar Mill** of reply.

However it is pertinent to mention that;

- A.** Distillery unit followed ZLD norms and no treated water is discharged from distillery Unit.
  - B.** Sugar Unit supplied excess treated water from the Sugar mill for irrigation of nearby agricultural lands and for which sugar unit agreements with farmers.
5. No Sulphur is generated in the units, NSI in its report dated 03.02.2025 inadvertently mentioned Sulphur instead of Sulphate hence Sulphate Removal System (SRS) already stands installed in the Sugar Mill. There is no question Sulphur Recovery System in Sugar Mill.

The correct report with words 'Sulphate' instead of 'Sulphur' is enclosed along with herewith and Maked as **Annexure R/1**.

6. In view of the above stated submissions and facts & circumstance answering respondents have complied all recommendations and the prayer clause of the OAs does not survive. It is humbly submitted that OA may be disposed of.

It is prayed that this Hon'ble Tribunal may be pleased to dispose O.A. No. 530/2023, O.A. No. 495/2023 & O.A. No. 369/2024 as all the compliances have been made.

Dated: 13.05.2025



*Manish Jain & Vikash Kumar Verma*

**Manish Jain & Vikash Kumar Verma**  
**Advocates for Respondents**  
**Chamber No. 222, Civil Side,**  
**Tis Hazari Courts, Delhi - 110054**  
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**PRINCIPAL BENCH, NEW DELHI**  
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**AFFIDAVIT**

**I, S. P. Singh** S/O Late Hukum Singh Age 67 Authorized Representative Office/at R.B.N.S Sugar Mill Ltd & R.B.N.S Distillery Pvt. Ltd, Shekhpuri, Laksar, Uttrakhand – 247663, presently at Delhi do hereby solemnly affirm and states:

1. That deponent is serving as General Manager – Unit Head - of Respondent No. 7 and 8. As such, well conversant with the facts of the case as per the records available and competent to swear

this affidavit.



- 2. That the statements of facts in the accompanying **Reply along with annexures** are true to my knowledge and/or are true to the records of the case/ Respondent No. 7. Rest of the statements are in the nature of submissions to this Hon'ble Tribunal on the basis of advice received and believed to be correct.
- 3. That the annexures to the accompanying response are true copies of the respective certified copies/original.
- 4. That the statements made above are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

*Manish Jain*  
 Identify the deponent who was signed in my presence

*[Signature]*  
 DEPONENT

VERIFICATION:

3 MAY 2025

Verified at .....on this ..... day of May, 2025 that the contents of my above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.



CERTIFIED THAT THE DEPONENT  
 Shri/Smt./M/s .....  
 S/o W/o .....  
 R/o .....  
 to me at .....  
 read .....  
 that the .....  
 been read .....  
 correct in his knowledge

*U.S.P. Singh*  
*Shankar Lal*  
*Adv. Manish Jain*

3 MAY 2025

*[Signature]*  
 DEPONENT

Manish Jain

3 MAY 2025

Re: corrections are required at page No.5 of ETP validation report for season 2024-25.

6

From: Anoop Kumar Kanaujia (akk.nsi@gmail.com)

To: edprbns@yahoo.com

Date: Thursday, 8 May, 2025 at 10:16 am IST

Sir,

Due to typographical error, it was wrongly mentioned as Sulphur at page no. 5 of the report on validation of ETP of the sugar unit. Please read 'Sulphate' instead of Sulphate. Accordingly the revised corrected page is enclosed herewith.

Regards

Anoop Kumar Kanaujia

Asst. Professor (Sugar Engineering)

National Sugar Institute

(Government of India)

Ministry of Consumer Affairs, Food & Public Distribution

Department of Food & Public Distribution

Kanpur - 208 017 (Uttar Pradesh)

Ph. +91 9412583036/ 7054202100

On Tue, May 6, 2025 at 4:51 PM laksar sugar <[edprbns@yahoo.com](mailto:edprbns@yahoo.com)> wrote:

Dear Sir,

Please note that some corrections are required at page No.5 of ETP validation report for season 2024-25. Due to clerical mistake at Sulphate Removal System . Sulphur is mentioned instead of Sulphate.

Please correct that at the earliest.

Regards,

(S.P. Singh)

General manager



Corrected Page.pdf  
247.1kB

	d. BOD (mg/L)	144	232
	e. TSS (mg/L)	104	186
	f. TDS (mg/L)	-	680
<b>B</b>	<b>ETP Outlet</b>		
	a. Treated effluent flow rate (m <sup>3</sup> /hr)	43.1 m <sup>3</sup> /hr (108.0 liters/ ton of cane)	
	b. pH	7.86	7.4
	c. COD (mg/L)	56	80
	d. BOD (mg/L)	18.3	24
	e. TSS (mg/L)	22.8	26
	f. TDS (mg/L)	-	562
<b>C</b>	<b>ETP Analysis (other parameters), average value</b>		
	a. MLSS (mg/L)	2500	2250
	b. DO (mg/L)	-	2.6
<b>D</b>	<b>Sulphate removal system analysis</b>		
	<b>Inlet</b>		
	a. Effluent flow rate (KLD)	385 KLD	
	b. Sulphate (mg/L)	-	540
	<b>Outlet</b>		
	a. Effluent flow rate (KLD)	-	Common treatment
	b. Sulphate (mg/L)	-	210
14	<b>Condensate Polishing Unit (CPU) Analysis</b>		
	<b>Inlet</b>		Part of Excess condensate is being treated in CPU of adjacent distillery unit. Logbook details attached as <b>Annexure - 05</b>
	TDS (mg/L)	755	
	BOD (mg/L)	1080	
	<b>Outlet</b>		
	TDS (mg/L)	75	
	BOD (mg/L)	25	
15	<b>Storage of treated effluent</b>		
	a. No & size of lagoons	Two nos. of capacity 3500 m <sup>3</sup> + 542 m <sup>3</sup>	Retention time is approx. 04 days.
	b. Lagoon type- permeable/ impermeable	Impermeable	
16	<b>Recirculation of treated effluent in sugar plant</b>		
	<b>Consumption points</b>	<b>Quantity consumed (m<sup>3</sup>/hr)/ % cane</b>	<b>Measured/Estimated</b>
	a. To TTP of distillery unit	50 m <sup>3</sup> /day	Estimated quantity
	b. To irrigation	360 m <sup>3</sup> /day	Estimated quantity

corrections are required at page No.5 of ETP validation report for season 2024-25.

From: laksar sugar (edprbns@yahoo.com)

To: akk.nsi@gmail.com

Date: Tuesday, 6 May, 2025 at 04:51 pm IST

Dear Sir,

Please note that some corrections are required at page No.5 of ETP validation report for season 2024-25. Due to clerical mistake at Sulphate Removel System . Sulphur is mentioned instead of Sulphate.

Please correct that at the earliest.

Regards,

(S.P. Singh)

General manager



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	e. TSS (mg/L)	104	186
	f. TDS (mg/L)	-	680
<b>B</b>	<b>ETP Outlet</b>		
	a. Treated effluent flow rate (m <sup>3</sup> /hr)	43.1 m <sup>3</sup> /hr (108.0 liters/ ton of cane)	
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	a. To TTP of distillery unit	50 m <sup>3</sup> /day	Estimated quantity
	b. To irrigation	360 m <sup>3</sup> /day	Estimated quantity



bk manish &lt;manish.bk09@gmail.com&gt;

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**Reply Affidavit of R-7&8 in OA No. 530 of 2023,495/2023 & 369/2024**

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bk manish &lt;manish.bk09@gmail.com&gt;

Tue, May 13, 2025 at 8:16 PM

To: rkhranallegal@gmail.com, hasil jain <advjain25@gmail.com>, Sadhana Mishra <smishra.moefcc@gmail.com>, amankohli.moef@gmail.com, Vikrant pachnanda <vikrant.pachnanda@gmail.com>, advprakashpande@gmail.com, न्यायिक अनुभाग Judicial Section <judicial-ngt@gov.in>

Dear Brother/Sister

Please Find attached Copy of Reply Affidavit of R-7&amp;8 in OA No. 530 of 2023,495/2023 &amp; 369/2024.

--  
-- Regards --

Manish Jain  
Advocate by Profession  
Delhi High Court  
9911092646

**Legal Services To Settle Emotional Issues With Professional Approach.**

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